

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:299
ANSWERED ON:19.03.2007
FAST TRACK ENVIRONMENT COURTS
Rao Shri Sambasiva Rayapati;Yaskhi Shri Madhu Goud

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to set-up fast-track courts to decide environmental cases;
- (b) if so, the details thereof, State-wise; and
- (c) the time by which these are likely to be set-up?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) OF THE LOK SABHA STARRED QUESTION NO.299 DATED 19/3/07 REGARDING FAST TRACK ENVIRONMENT COURTS RAISED BY SHRI RAYAPATI SAMBASIVA RAO AND SHRI MADHU GOUD YASKHI

(a) to (c) There is no proposal to set up Fast Track Courts to decide environmental cases.

The Law Commission of India, in its 186th Report had inter-alia recommended setting up of environmental courts in each State, consisting of judicial and scientific experts in the field of environment for dealing with environmental disputes besides having appellate jurisdiction in respect of appeals under various Pollution Control Laws. The Ministry of Environmental & Forests has, in principle, decided to accept the recommendations of the Law Commission with certain modifications. It proposes to set up a National Environment Tribunal and some Regional Environment Tribunals for groups of States for effective and expeditious disposal of civil cases relating to environment.